GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

RAJYA SABHA
UNSTARRED QUESTION NO. 240
(TO BE ANSWERED ON 03.02.2022)

SUBLETTING OF REGIONAL CHANNELS

240. SHRI NEERAJ DANGI

Will the Minister of Information and Broadcasting be pleased to state:

(a) Whether T.V. Channels in various States of the country are broadcasting in the name of regional channels and if so, the details thereof;
(b) Whether regional T.V. channels have been sublet, if so, the amount of loss in revenue incurred to Government by this subletting of channels and the details thereof; and
(c) Whether it is a fact that regional T.V. channels are being broadcasted and operated in the States without even having any established broadcasting office, if so, the details of actions taken against them?

ANSWER

THE MINISTER OF INFORMATION & BROADCASTING; AND MINISTER OF YOUTH AFFAIRS & SPORTS
{ SHRI ANURAG SINGH THAKUR }

(a) to (c): As per Policy guidelines for Uplinking and Downlinking of television channels from India, 2011, a company registered under the Companies Act is eligible to apply for operating a private satellite TV channel subject to the fulfillment of eligibility conditions prescribed in the Guidelines. The permission for Uplinking and Downlinking is granted for pan India coverage in the language(s) opted by the applicant.

A TV channel can be operated only by the company to whom permission has been granted under the Guidelines. Permission to transfer a channel is allowed in case of merger/ demerger/ amalgamation, or within one Group Company, subject to the fulfillment of various eligibility conditions.

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